The Punjab Abolition of Village Cess (Kuri Kamini) Act, 1950

Act 6 of 1950

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THE PUNJAB ABOLITION OF VILLAGE
CESS (KURI KAMINI) ACT, 1950

(PUNJAB ACT NO. 6 OF 1950)

TABLE OF CONTENTS

SECTIONS

1. Short title and extent.
2. Cess declared illeviable.
4. Penalty for contravention.
THE PUNJAB ABOLITION OF VILLAGE CESS (KURI KAMINI) ACT, 1950
PUNJAB ACT NO. 6 OF 1950

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<table>
<thead>
<tr>
<th>Year</th>
<th>No.</th>
<th>Short title</th>
<th>Whether repealed or otherwise affected by legislation.</th>
</tr>
</thead>
</table>

It is hereby enacted as follows :—

1. (i) This Act may be called the Punjab Abolition of Village Cess (Kuri Kamini) Act, 1950.

     (ii) It extends to the whole of the State of Punjab.

2. Notwithstanding anything contained in any Record-of-Rights prepared or any notification issued or order made under the Punjab Land Revenue Act, 1887, or any agreement express or implied or any custom or usage to the contrary, the Cess known as Kuri kamini or Khuli Kamini including its other local variations (hereinafter referred to as the “said cess”) shall cease to be levied.

3. Notwithstanding anything contained in the Punjab Tenancy Act, 1887, or in any other law for the time being in force, no suit or other legal proceedings for or in relation to the recovery of the said cess shall lie, or if already instituted shall be proceeded with nor shall the said cess be recoverable by any other means whatsoever.

1For Statement of Objects and Reasons, see Punjab Government Gazette (Extraordinary), 1950 pages 157-58; for proceedings in the Assembly See Punjab Legislative Assembly Debates, Volume I, 1950, pages (19) 71—(19) 76 and (20) 15—(20) 19.

2For Statement of Objects and Reasons, see Punjab Government Gazette (Extra ordinary), 1957, page 689.
4. Whoever with intent to evade the provisions of this Act accepts or obtains or agrees to accept or attempts to obtain from any person for himself or for any other person the village cess hereby abolished shall be punishable with fine which may extend to three hundred rupees and in default of the payment of the fine to simple imprisonment for a term which may extend to three months.